
**Bahawalpur Cotton Control (Validation Of Levy Of Fees)
Ordinance, 1967**

1 of 1967

[23 May 1967]

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An Ordinance to validate the levy, charging, collection and realization of fees under the Bahawalpur Cotton (Control) Act, 1949, from the occupiers of cotton factories, cotton dealers and managers of companies Preamble.- WHEREAS it is expedient to validate the levy, charging, collection and realization of fees under the Bahawalpur Cotton (Control) Act, 1949, from the occupiers of cotton ginning, cotton pressing and cotton seed oil factories, cotton dealers and managers of companies in certain areas of West Pakistan, for the period from 27th November 1949 to 8th May, 1954; AND WHEREAS the Provincial Assembly of West Pakistan is not in session and the Governor of West Pakistan is satisfied that circumstances exist which render immediate legislation necessary; Now, THEREFORE, in exercise of the powers conferred on him by clause (1) of Article 79 of the Constitution, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

1. Short Title And Extent :-

(1) This Ordinance may be called the Bahawalpur Cotton Control (Validation of Levy of Fees) Ordinance, 1967.

(2) It extends to the Districts of Bahawalpur, Bahawalnagar and

Rahimyar Khan.

2. Validation Of Levy Of Fees, Etc. From Occupiers Of Cotton Factories, Etc :-

Notwithstanding anything contained in clause (p) of section 30 of the Bahawalpur Cotton (Control) Act, 1949, before its amendment by the Bahawalpur Cotton (Control) (Amendment) Act, 1954, or any judgment or decree of any Court, the fees levied, charged, collected or realized from the occupiers of cotton ginning, cotton pressing or cotton seed oil factories, cotton dealers or managers of companies for the period from 27th November, 1949 to 8th May, 1954, in accordance with the provisions of the said clause (p) as substituted by the Bahawalpur Cotton (Control) (Amendment) Act, 1954, shall be deemed to have been validly levied, charged, collected or realised, as the case may be, and where any such fees have not been paid or realized before the coming into force of this Ordinance, the same shall be recoverable in accordance with the provisions of the said clause (p) as substituted by the Bahawalpur Cotton (Control) (Amendment) Act, 1954.